COURT-1

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

APPEAL NO. 193 OF 2017 & IA NOS. 489 & 488 OF 2017

Dated: 26th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I. J. Kapoor, Technical Member

In the matter of:

GMR Kamalanga Energy Limited & Anr.

.... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Apoorva Misra

Ms. Raveena Dhamija Ms. Yashaswi Kant

Counsel for the Respondent(s) : Ms. Ranjitha Ramachandran

Ms. Anusha Bardhan

Mr. Arvind Ku. Dubey for R-2 & R-3

ORDER

IA No. 489 of 2017 (for exemption from filing certified copy of the impugned order) is allowed.

Learned counsel for Respondent No.2 seeks two weeks time to file reply. He may file the same on or before 11.10.2017 after serving copy on the other side.

List the matter on <u>24.10.2017.</u>

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson